

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 12th May, 1975.

NOTIFICATION
(INCOME-TAX)

No. 898 (F.No. 187/2/75-IT(AI)): In exercise of the powers conferred by Section 126 of the Income-tax Act, 1961 (43 of 1961), Central Board of Direct Taxes, hereby makes the following amendments in the Schedule annexed to its Notification No. I (F.No. 55/233/65-IT), dated 18th May, 1964.

II In the said Schedule after the item Y (vi) against S.No. 42 following shall be added:—

	3	4	5	6
VII. All Govt. Pensioners under the Audit Control of the A.C. West Bengal, Cal. whose annual salary during the previous year exceeded the maximum amount not chargeable to I.T. under the law for the time being in force all being less than that amount as for some reasons been subjected to deduction of tax at sources.	Income-tax Officer, E-Ward, Central Salaries Circle, Calcutta.	I.A.C. who has been appointed to perform the function of the I.A.C. in respect of Central Salaries Circle, Calcutta.	A.A.C. who has been invested with powers to hear appeals against the decision of the Income-tax Officer referred to in Column 5.	Commissioner of Income-tax, West Bengal-VIII, Calcutta

This Notification shall come into force from the 15th May, 1975.

Sd/-
(V.B. SRINIVASAN)
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,
Govt. of India Press,
Maya Puri, New Delhi.